

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 2195 of 2020

Rambilash Ganjhu @ Rambilash Kumar Ganjhu.... ..**Petitioner**
Versus
The State of Jharkhand. ...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. B.K. Dubey, Advocate
For the State : Mr. Naveen Kumar Ganjhu, A.P.P.

03/26.6.2020 Heard the parties.

The petitioner is an accused in connection with S.T. No. 62 of 2020 arising out of Simariya P.S. Case No. 142 of 2019.

An unidentified dead body was recovered. Subsequently the same was identified. Initially the petitioner was implicated on the confession of co-accused- Sarita Devi. On perusal of the case diary, it appears that para 47 is the seizure list, which mentions that on the pointing out by petitioner, the knife used in the murder and the slipper of the deceased were recovered.

Learned counsel for the petitioner has contradicted the said seizure list since the signature of the petitioner is not present in the same.

In view of recovery on the confession made by the petitioner, I am not inclined to grant bail to the petitioner. Hence his prayer for bail is rejected with a direction to the learned trial court to expedite the trial once the situation normalizes.

(Rongon Mukhopadhyay, J)

Rakesh/-